

C. A. T. Bench, JAIPUR

13.4.93
A/C

Date of Order

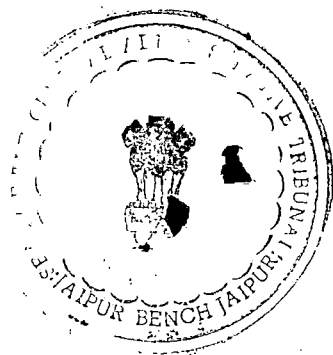
Copy of order transmitted
U 82.

Orders MP 169 /93 in O.A. 132/93

17.3.93

None present on behalf of the petitioner.

M.P. is allowed. The applicant is allowed to implead the persons referred in para 1 of the M.P. as additional parties. The applicant shall also file the amended cause title within one week. The M.P. stands disposed of. Put up the O.A. on 13.4.93 for admission.



Sd-
(B.N.DHOUNDIYAL)
ADM. MEMBER

Sd-
(D.L.MEHTA)
VICE-CHAIRMAN

TRUE - COPY

Section 3 (Judicial)
Central Administrative Tribunal
JAIPUR BENCH, JAIPUR

Noted
Filed
on
23/3/93
11/4/93